

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./61/2929/2020

This the 29th day of October, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Imtiaz Ahmed, Age 31 years S/o Shabir Ahmed, R/o Sakhi Maidan, Tehsil Mendhar District Poonch.

.....Applicant

(Advocate: Mr. Tauseef Zargar)

Versus

1. State of J&K through Commissioner/Secretary to Govt. Rural Development Department.
2. Director, Rural Development Department, Jammu
3. Assistant Commissioner (Development), Poonch.
4. Block Development Officer, Mankote, Poonch.

.....Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

**O R D E R
[O R A L]**

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

Admit.

2. Learned counsel for the applicant submits that the TA can be disposed of by directing the respondents to release the salary of the applicant w.e.f., August 2018.

3. Looking to the arguments of learned counsel for the applicant, the TA is disposed of with direction to the respondents to release the salary of the applicant w.e.f., August 2018, if due, as per Rules provided he was working as MIS Operator with the respondents.. This exercise is to be completed within a period of four weeks from the date of receipt of certified copy of this order. No order as to cost.

(ANAND MATHUR.)
MEMBER (A)

Arun/-

(RAKESH SAGAR JAIN)
MEMBER (J)